

F.No.A-32012/01/2022-Ad.IIA
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes & Customs

North Block, New Delhi.
Dated the 27th June, 2022

To
All Cadre Controlling Authorities (Customs), CBIC

**Subject: Conduction of DPC for promotion to the Post of Chief Accounts Officer (Customs),
Group 'A' Gazetted – Reg.**

Sir/ Madam,

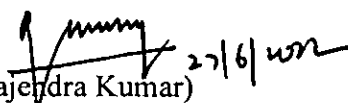
Attention is invited to Board's letters of even number dated 19th January, 2022; 8th April, 2022; 25th April, 2022; and 18th May, 2022 regarding the above mentioned subject. The proposal for conduct of DPC for promotion to the post of Chief Accounts Officer (Customs), Group 'A' Gazetted is under consideration in the Board. Meanwhile, 13 posts of CAO (Customs), which were under deemed abolish category, have been revived vide Order No.A-2018/01/2021-Ad.IIA dated 9th June, 2022 (Copy enclosed). Thus, now a total 23 number of vacancies (10+13-revived post) are to be filled up in the forthcoming DPC.

2. Accordingly, additional dossiers of ACR/ APAR and other documents were required for the DPC. Hence, the Board requested all the Commissionerate's to forward additional dossiers vide our letter date 15th June, 2022 (Copy enclosed). The Board had requested to provide all the requisite documents latest by 22nd June, 2022. However, the requisite documents/ information are still awaited which has led to a situation where Board cannot proceed further to process the proposal of DPC, for want of these documents/ information.

3. In view of the above, all the concerned CCA's (Customs) are once again requested to provide the requisite documents/information to the Board expeditiously or say **latest by 1st July, 2022, positively**. In case, no ACR/ APAR is available for particular period, NRC may be provided to proceed further on the matter.

Encl:As above.

Yours faithfully,


(Rajendra Kumar)

Deputy Secretary to the Government of India

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Copy to:

The Web Master, Directorate General of Systems, CBIC for uploading on the website.

F.No.A-32012/01/2022-Ad.IIA
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes & Customs

North Block, New Delhi.
Dated the 15th June, 2022

To
All Cadre Controlling Authorities (Customs), CBIC

Subject: Conduction of DPC for promotion to the Post of Chief Accounts Officer (Customs), Group 'A' Gazetted – Reg.

Sir/ Madam,

Please refer to Board's letters of even number dated 19th January, 2022 8th April, 2022 and 25th April, 2022 (copy enclosed) regarding the above mentioned subject. The proposal for conduct of DPC for promotion to the post of Chief Accounts Officer (Customs), Group 'A' Gazetted is under consideration in the Board. Meanwhile, 13 posts of CAO (Customs), which were under deemed abolish category, have been revived vide Order No.A-12018/01/2021-Ad.IIA dated 9th June, 2022 (Copy enclosed). Accordingly, additional dossiers of ACR/ APAR and other documents are required for the DPC.

2. Accordingly, it is requested that the following documents in respect of all the eligible Administrative Officers (from SL. No. 1 – 55) of Final Integrated AISL (Customs) of Administrative Officers for the period 01.07.2014 to 31.12.2016 issued by DGHRD Vide OM OM "F.No.8/B/76/HRD(HRM-I)/SL/2017 dated 3.7.2018 and (from SL. No. 1 – 16) of Final Integrated AISL of Administrative Officers (Customs) for the period 01.07.2017 to 31.12.2018 dated 05.5.2021 as amended from time to time, may be provided to the Board for preparing the DPC Proposal:-

- i. Complete ACRs/ APARs dossiers. If any of the ACR/ APAR could not be written in respect of any officer, a No Report Certificate & No Review Certificate should invariably be placed in respective ACR/ APAR dossier clearly stating the reason for non-availability of the ACR/ APAR. Where original 'ACR/ APAR is not available, the photo copy of the ACR/ APAR should be attested by the concerned appropriate officer. While forwarding the ACR/ APAR dossier, it may kindly be ensured that the ACR dossiers in respect of all the officers mentioned in the Seniority List, pertaining to your zone, should be supplied to this Ministry irrespective of fact whether any of them has already retired;
- ii. Below Bench Mark certificate in respect of all the officers as per DOP&T OM No.2101/1/2010-Estt.(A) dated 13.04.10 & DOP&T OM No.2101/1/2005-Estt.(A) dated 14.5.2009;

- iii. Integrity Certificate in respect of all the officers of the concerned zone in accordance with the instructions contained in DOP&T OM No.1/9/71-Estt(D) dt. 22.1.1972;
- iv. A list of the officers, if any, against whom vigilance proceeding are either pending or contemplated;
- v. A statement of penalty imposed on any officer during last 10 years along with copy of penalty order, Charge Sheet concerning your Commissionerate;
- vi. Details of court cases on the seniority/ promotion matter, if any, concerning your Commissionerate.

3. It may be noted that the requisite information in respect of all eligible officers for the vacancy year 2022, whether retired or in service, should invariably be submitted to this Ministry in one go and not in piecemeal manner by 22nd June, 2022, positively.

Yours faithfully,

Encl:As above.


15.6.22
(Avneesh Pratap Singh)

Under Secretary to the Government of India

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